

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 111 OF 2019 &
IA NOS. 935, 1274 & 1372 OF 2019

Dated: 24th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Lupin Limited

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Anshuman Sharma
Ms. Dipali Seth
Mr. Girik Julka

Counsel for the Respondent(s) : Ms. Pratiti R.
Mr. Sumit Pargel for R-1

Mr. Ashish Singh
Mr. Anup Jain for R-2

Ms. Swapna Seshadri for R-3

ORDER

We direct the Respondent/MSEDCL to file affidavit indicating how they are calculating, what components of arrears are being reflected in the monthly bills from time to time. We also direct them to state affirmatively whether interest is calculated compounding monthly on the arrears due. They should also mention whether benefit of load factor incentive and prompt payment discount is being given to the Appellant since details of the same are not reflected in the bills issued so far, on or before 29.07.2019 after duly serving advance copy on the other side.

List the matter for further hearing on **29.07.2019**.

(S. D. Dubey)
Technical Member

Pr/js

(Justice Manjula Chellur)
Chairperson